

which have been earmarked for sale to educational and other institutions during the last three years ;

(b) if so, the nature thereof and what percentage of price of the vehicles is required to be paid by institutions ; and

(c) the number of vehicles sold and names of institutions, to whom said vehicles have been sold since January, 1967 (till the 30th June, 1970) ?

THE MINISTER OF SUPPLY (SHRI R. K. KHADILKAR) : (a) No, Sir.

(b) Does not arise.

(c) The vehicles sold to charitable/welfare/educational institutions were about 292 in number.

A statement containing the names of institutions to whom the said vehicles have been sold is placed on the Table of the House. [Placed in Library. See No. L.T. 3702/70]

केन्द्रीय मन्त्रियों द्वारा आयकर का मुग्तान

\*27. श्री हुकम चन्द कछवाय : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ केन्द्रीय मन्त्रियों ने अभी तक पिछले कुछ समय के अपने आयकर विवरण दाखिल नहीं किये हैं; और

(ख) यदि हां, तो उन मन्त्रियों के नाम

अनुबन्ध

14-7-1970 को मन्त्रियों पर कर की बकाया सम्बन्धी सूचना इस प्रकार है :—

नाम	कर-निर्धारण वर्ष	रकम (रु०)	बिशेष
1	2	3	5
1. श्री के० एल० राव	1967-68 1969-70 (प्रतिम कर निर्धारण)	12,550 1,089 ----- 13,639	उनको मार्च, 1972 तक किस्तों में भ्रदा करने की अनुमति दी गयी है।

क्या है जिनके नाम इस समय आयकर की राशि बकाया है और कितनी-कितनी राशि बकाया है ?

वित्त मंत्रालय में राज्य मन्त्री (श्री विद्याहरण शुक्ल) : (क) 55 केन्द्रीय मन्त्रियों में से 36 का कर निर्धारण दिल्ली में हुआ है। इनमें से 35 मन्त्रियों ने अपनी आय की विवरणियां कर निर्धारण वर्ष 1969-70 तक की दाखिल कर दी हैं। जिन तीन मन्त्रियों का कर-निर्धारण पहले दिल्ली में नहीं हुआ था, उन्होंने भी कर-निर्धारण वर्ष 1969-70 के लिये अपनी आय की विवरणियां दिल्ली में दाखिल की हैं। जिन मन्त्रियों का कर-निर्धारण दिल्ली से बाहर हुआ है, उनमें से दो ने अपनी आय की विवरणियां कर-निर्धारण वर्ष 1970-71 तक की और एक ने कर-निर्धारण वर्ष 1969-70 तक की दाखिल की है। शेष 15 मन्त्रियों के सम्बन्ध में सूचना एकत्र की जा रही है और यथासम्भव शीघ्र ही सदन की मेज पर रख दी जायगी।

(ख) प्राप्त सूचना के आधार पर, दिनांक 14-7-1970 को मन्त्रियों पर कर की बकाया, अनुबन्ध में लिखे अनुसार है। जिन मन्त्रियों का कर-निर्धारण दिल्ली से बाहर हुआ है, उनके बारे में सूचना एकत्र की जा रही है और यथा-सम्भव शीघ्र ही सदन की मेज पर रख दी जायगी।

	2	3	4	5
2. श्री एम० वृन्दा सलीम :	कर-निर्धारण वर्ष 1963-64 से 1966-67 तक की बकाया (नियमित कर-निर्धारण) विलम्बित अदावगी का ब्याज	वर्ष 1970-71 का अग्रिम कर	13,020      3,172 657	अगस्त, 1970 तक अदा करने की अनुमति दी गई है।
3. श्री बी० एस० मूर्ति :				

**Policy for giving Aid to States**

\*28. SHRI PREM CHAND VERMA : Will the Minister of FINANCE be pleased to state :

(a) the policy of Government for giving aid to the States and the details of the aid given to each State/Union Territory during the year 1969-70 and the details of heads under which these sums were given;

(b) the percentage of the Central Taxes given to the States;

(c) the yardstick for giving aid to the States and Union Territories; and

(d) whether it is a uniform scale or the scale is different for each State and if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a), (c) and (d). Central assistance to States is given for a number of purposes. For State Plan schemes, loans and grants are provided according to the criteria laid down by the National Development Council. For Centrally sponsored schemes, loans and grants are provided according to the pattern of assistance prescribed for each scheme. Assistance is also provided to States where expenditure on relief measures undertaken on account of natural calamities exceeds the normal expenditure taken into account by the Finance Commission in their scheme of devolution. Fifty per cent of such assistance is given as grant and 25% as loan, the remaining 25% being met by the State out of its own resources. Apart from the above,

the States receive from the different Ministries of the Government of India, loans and grants for a number of non-Plan items, like, rehabilitation of refugees and goldsmiths, short-term loans for fertilizers, loans given on account of small savings collections etc.

The States also receive their share of Central taxes and duties and grants-in-aid under Article 275 (1) of the Constitution according to the award of the Finance Commission.

In the case of Union Territories, their entire capital expenditure, their Plan outlay and any deficits on revenue account are met by the Centre.

The criteria adopted for the distribution of all types of assistance apply uniformly to all States. Similarly, the criteria adopted for meeting the expenditure of the Union Territories also apply uniformly.

The details of the assistance provided to the States and Union Territories under various Acts during 1969-70 are shown in the statements I to III laid on the Table of the House. [Placed in Library. See No. LT-3703/70]

(b) A statement (Statement No. IV) is laid on the Table of the House. [Placed in Library. See No. LT-3703/70]

**U.S.A. Aid for Family Planning :**

\*29. SHRI RAMACHANDRA VEERAPPA :  
SHRI MUHAMMAD SHERIFF :  
SHRI N.K. SANGHI :  
SHRI Y.A. PRASAD :

Will the Minister of HEALTH AND